

(2020) 08 J&K CK 0086

In the Jammu And Kashmir High Court

Case No : Writ Petition (C) No. 1142 Of 2020, Civil Miscellaneous No. 2768 Of 2020

Imran Shafi Dar

APPELLANT

Vs

Union Territory Of J&K And Others

RESPONDENT

Date of Decision : 11-08-2020

Acts Referred:

Citation : (2020) 08 J&K CK 0086

Hon'ble Judges : Sindhu Sharma, J

Bench : Single Bench

Advocate : Saleem Parray

Final Decision : Disposed Off

Judgement

Sindhu Sharma, J

1. Petitioner is owner in possession of the land measuring 01 Kanal 10 Marlas falling under Khasra No. 266-min, situated at Pahalgam, Tehsil Pahalgam and District Anantnag. This land was gifted to the petitioner by his father and uncle. Petitioner has approached respondent No. 4 vide application dated 08.01.2020 seeking mutation of the land in his favour.

2. A detailed report in this regard was also sought by respondent No. 4 but till date, his application has not been decided.

3. Learned counsel for the petitioner submits that the petitioner would be satisfied in case a direction is issued to respondent No. 4 to decide the application of the petitioner within some time frame.

4. In view of the short prayer made by learned counsel for the petitioner, this writ petition is disposed of at this stage itself by directing respondent No. 4 to decide the application of the petitioner within a period of six weeks from the date, copy of this order is served to respondent No. 4 by the petitioner.

5. The writ petition alongwith connected CM stands disposed of in the aforesaid

terms.